

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH,**

**CP NO. 355/2006
OA NO. 367/2004**

New Delhi, this the 16th day of March, 2007

**HON'BLE SH. L.K.JOSHI, VICE CHAIRMAN (A)
HON'BLE SH. MUKESH KUMAR GUPTA, MEMBER (J)**

1. Mahabir s/o Sh. Bhanwar Lal
2. Mange Ram s/o Sh. Anwar
3. Prabhati Lal s/o Sh. Gopi Ram
4. Sant Lal s/o Sh. Sarjeet

All are casual labour who had worked in Bikaner
Division of Northern Railway (Now: N.W.Railway)

(By Advocate: Sh. Manjeet Singh Reen proxy for Sh. Yogesh Sharma)

Versus

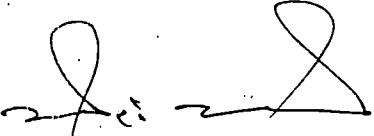
1. Sh. C.C.Barn Bhattacharya
General Manager,
North-Western Railway Head Quarters,
Jaipur.
2. Sh. V.K.Jain
Divisional Railway Manager,
North-Western Railway, Bikaner Division,
Bikaner.

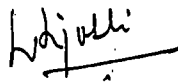
(By Advocate: Sh. A.K.Bhagat proxy for Sh. Satpal Singh)

ORDER (ORAL)

Hon'ble Sh. Mukesh Kumar Gupta, Member (J)

Learned counsel for applicant states that present CP may be disposed of with liberty to revive the same on decision made by the Hon'ble High Court in CWP No.13462-63/2006. In the circumstance, CP is disposed of. Notices discharged.


(MUKESH KUMAR GUPTA)
Member (J)


(L.K. JOSHI)
Vice Chairman (A)

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